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MCRC-24197-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 30th OF JULY, 2025

MISC. CRIMINAL CASE No. 24197 of 2025

IMRAN

Versus

STATE OF MADHYA PRADESH THROUGH P.S.CRIME BRANCH

Appearance:

Mr. Khuzema Kapadia, counsel for the applicant.

Mr. Virendra Khadav, public prosecutor for the non-applicant/State.

<u>ORDER</u>

- 1. They are heard. Perused the case diary/challan papers.
- 2. This is the **first** bail application filed by the applicant under Section 482 of BNSS, 2023/438 of Criminal Procedure Code, 1973, as he/she is implicated in connection with Crime No.115/2024 registered at Police Station-Crime Branch, District-Indore (MP) for the offence punishable under Section 8/21 & 29 of NDPS Act, 1985.
 - 3. Heard learned counsel for the parties and perused the case diary.
- 4. Having considered the rival submissions and on perusal of the case diary, it is found that there is sufficient material available on record to connect the applicant with the offence. In such circumstances, no case for grant of bail is made out.
 - 5. M.Cr.C. is accordingly *dismissed*.

(SUBODH ABHYANKAR) JUDGE